

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:9

ANSWERED ON:09.11.2010

TELECASTING OF CG PROGRAMMES BY PRIVATE CHANNELS

Siricilla Shri Rajaiah

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether there have been reports that some private television channels had illegally telecast the Commonwealth Games(CG) programmes;
- (b) if so, the details thereof alongwith the reaction of the Government thereto;
- (c) the amount of losses suffered by the Government/Prasar Bharati therefrom; and
- (d) the details of action taken/proposed to be taken by the Government/Prasar Bharati against the said channels involved in such activities under the Cable Network Act?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF INFORMATION & BROADCASTING (SHRI C.M. JATUA)

- (a) Prasar Bharati has informed that Hon'ble High Court had issued the Injunction Order prior to commencement of CWG 2010 for not telecasting the live coverage of CWG 2010 against the permitted duration of 9-minutes in a day. No major violation was noticed during the games. However, Doordarshan had engaged TAM media Research Pvt. Ltd. for monitoring the telecast of Commonwealth Games, Delhi 2010 on Private TV Channels. TAM has submitted the report based on each date beginning 3rd October to 14th October, 2010 for 60 Channels. The tabulated monitoring report is over 1600 pages. The report is being analysed for ascertaining the fact as to which channel has telecast in excess the live coverage of CWG-2010 against the permitted duration of 9 minutes a day as per the News Access Rules issued by the Organizing Committee CWG Delhi 2010.
- (b) Will be ascertained after complete processing.
- (c) No losses as such, because of marketing air-time for telecast of CWG 2010 was done in advance of each event by Marketing Division of Doordarshan, however no advertisements were telecast during the closing ceremony as per Government decision.
- (d) Legal action will be initiated against the defaulters in continuation of the injunction order earlier issued by the Hon'ble High Court.